

IN THE HIGH COURT AT CALCUTTA
APPELLATE SIDE

NOTIFICATION NO. 3968 –RG.

DATED, CALCUTTA, THE 15TH SEPTEMBER, 2014.

CORRIGENDUM

In continuation of the Court's Notification No.3940–RG dated, Calcutta, the 12th September, 2014 published on the Court's website declaring the result of the candidates who have called for viva-voce/personality test for recruitment to the cadre of District Judge (Entry Level) in the West Bengal Judicial Service from amongst the members of the Bar-2014, the sentence ***“However, appointment will be given as per merit list to fill up vacancies notified after keeping one vacancy reserved in terms of the order of the Hon’ble High Court for the year 2014 and the life of the Panel will come to an end the moment the vacancies are filled up”*** appearing in the third and fourth lines of the first paragraph of the said Notification has wrongly been inserted through inadvertence. The said sentence is liable to be deleted and in its stead the following sentence is to be inserted –

“However, appointment will be given as per merit list to fill up 5 (five) vacancies notified for the year 2014 and the life of the Panel will come to an end the moment the vacancies are filled up.”

This is for general information of all concerned.

BY ORDER,
Sd/-
(MIR DARA SHEKO)
REGISTRAR GENERAL-CUM-SECRETARY,
SELECTION BOARD, HIGH COURT,
CALCUTTA.